

Bill No. 220 of 2019

**THE CIVILIAN AWARDS (RECOMMENDATION COMMITTEE)
BILL, 2019**

By

SHRI ASHOK MAHADEORAO NETE, M.P.

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BILL

to provide for constitution of a Committee to recommend conferring of civilian awards on persons having outstanding contributions in different fields.

BE it enacted by Parliament in the Seventieth year of the Republic of India as follows:—

1. (1) This Act may be called the Civilian Awards (Recommendation Committee) Act, 2019.

Short title and
commence-
ment.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,—

Definitions.

10 (a) "civilian award" includes Bharat Ratna, Padma Vibhushan, Padma Bhushan, Padma Shri, Arjun Award and such other award for outstanding contribution in such fields, as the Central Government may by notification in the Official Gazette, specify, but does not include Gallantry Awards conferred on personnel of Armed Forces;

(b) "Committee" means the Civilian Awards Recommendation Committee constituted under section 3; and

(c) "prescribed" means prescribed by rules made under this Act.

Constitution of
the Civilian
Awards
Recommendation
Committee.

3. (1) The Central Government shall, within a period of six months from the coming into force of this Act, constitute a Committee to be known as the Civilian Awards Recommendation Committee for the purpose of selecting the names of persons to be conferred with civilian awards.

(2) The Chairperson of the Committee shall be nominated by the Central Government in such manner, as may be prescribed, from amongst persons of eminence having adequate knowledge and experience in social work, administration, public affairs, health, science or law.

(3) The Committee shall have one representative from each State and Union territory as member, who shall be appointed by the Central Government in consultation with the concerned State Government or the Union territory Administration, as the case may be.

(4) The Chairperson and the members of the Committee shall hold office for a period of three years.

(5) The salary and allowances payable to and other terms and conditions of the Chairperson and other members shall be such as may be prescribed.

(6) The Central Government shall provide such number of Officers and staff to the Committee, as may be necessary, for its efficient functioning.

Committee to
recommend the
names for
civilian award.

4. (1) The Committee shall recommend to the Central Government the names of persons to be considered for conferring a civilian award.

(2) The Committee shall, while recommending a name under sub-section (1), take into consideration the outstanding contribution of a person in the field of music and fine arts, social service, medicine, science, teaching, sports, politics or any other discipline as it may deem fit.

Central
Government to
give due
consideration
to the
recommendation
of the
Committee.

5. (1) The Central Government shall, while finalising names of persons for conferring a civilian award, give due consideration to the names recommended by the Committee.

(2) The Central Government may consider name of any person other than those recommended by the Committee for conferring a civilian award.

Certain
facilities and
cash award to
person
conferred with
a civilian
award.

6. A person conferred with a civilian award shall be entitled to such facilities and cash award as may be prescribed.

Power to make
rules.

7. (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

STATEMENT OF OBJECTS AND REASONS

Awards are sign of pride and honour. Civilian awards are given to common people for their extraordinary deeds in different fields every year. However, there is no mechanism to search the most eligible persons and highlight their extraordinary deeds while considering the names for conferring civilian awards. There have been complaints from several quarters for non-inclusion of names of eligible persons for their exceptional work in public service or for advancement of art, literature, science, etc. One such person, *Pandit Tukdoji* in the State of Maharashtra has made an immense contribution in social reforms among rural population, but he has not been conferred any suitable award so far.

The present Bill seeks to provide for constitution of a Committee to recommend conferring of civilian awards on persons of outstanding contribution in different fields of society.

Hence this Bill.

NEW DELHI;

ASHOK MAHADEORAO NETE

July 8, 2019.

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides for constitution of a Committee to be known as the Civilian Awards Recommendation Committee for the purpose of selecting the names of persons to be conferred with Civilian Award. Clause 6 provides for certain facilities and cash award for persons conferred with civilian award. The Bill, therefore, if enacted will involve expenditure from the Consolidated Fund of India. A recurring expenditure of about rupees one crore will be involved per annum.

A non-recurring expenditure of about rupees fifty lakh is also likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 7 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Bill. As the matters will relate to detail only, the delegation of legislative power is, therefore, of a normal character.

LOK SABHA

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BILL

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persons having outstanding contributions in different fields

(Shri Ashok Mahadeorao Nete, M.P.)